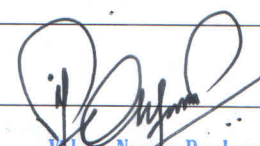


**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
BLUE FROG MEDIA PRIVATE LIMITED**

| Relevant Particulars |                                                                                                                                      |                                                                                                                                      |
|----------------------|--------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|
| 1                    | Name of corporate debtor                                                                                                             | Blue Frog Media Private Limited                                                                                                      |
| 2                    | Date of incorporation of corporate debtor                                                                                            | 20 July 2006                                                                                                                         |
| 3                    | Authority under which corporate debtor is incorporated / registered                                                                  | Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)                      |
| 4                    | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                    | U22300MH2006PTC163173                                                                                                                |
| 5                    | Address of the registered office and principal office (if any) of corporate debtor                                                   | Registered Office: 98, Jolly Maker Chambers No. 2, 225 Nariman Point, Mumbai 400021                                                  |
| 6                    | Insolvency commencement date in respect of corporate debtor                                                                          | 19 May 2021 (Order pronounced through video conferencing on 19 May 2021 and was downloaded from the NCLT website on 20 May 2021)     |
| 7                    | Estimated date of closure of insolvency resolution process                                                                           | 180 days from the insolvency commencement date i.e. 15 November 2021                                                                 |
| 8                    | Name and registration number of the insolvency professional acting as interim resolution professional                                | Vishram Narayan Panchpor<br>IBBI Registration No. IBBI/ IPA-002/ IP-N00269/ 2017-18/ 10782                                           |
| 9                    | Address and e-mail of the interim resolution professional, as registered with the Board                                              | B 506, 5 <sup>th</sup> Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089<br>Email: vishramp@gmail.com |
| 10                   | Address and e-mail to be used for correspondence with the interim resolution professional                                            | B 506, 5 <sup>th</sup> Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089<br>Email: vishramp@gmail.com |
| 11                   | Last date for submission of claims                                                                                                   | 2 June 2021                                                                                                                          |
| 12                   | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name of the Classes - None                                                                                                           |
| 13                   | Names of Insolvency Professionals identified to act as Authorised                                                                    | Not Applicable                                                                                                                       |

  
Vishram Narayan Panchpor  
Insolvency Professional  
(Regn. No. IBBI/ IPA-002/ IPN00269/ 2017-18/ 10782)  
B-506, 5<sup>th</sup> Floor, Building No. 83, Chembur Sindhoo CHS,  
Tilak Nagar, Chembur, Mumbai 400 089

|    |                                                                     |                                                                                                 |
|----|---------------------------------------------------------------------|-------------------------------------------------------------------------------------------------|
|    | Representative of creditors in a class (Three names for each class) |                                                                                                 |
| 14 | (a) Relevant Forms and                                              | Weblink:<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> |
|    | (b) Details of authorized representatives are available at:         | Not Applicable hence not available                                                              |

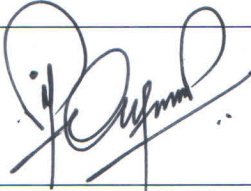
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Blue Frog Media Private Limited on 19 May 2021 (Order pronounced through video conferencing on 19 May 2021 and was downloaded from the NCLT website on 20 May 2021).

The creditors of Blue Frog Media Private Limited, are hereby called upon to submit their claims with proof on or before 2 June 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

|                                                        |                                                                                      |
|--------------------------------------------------------|--------------------------------------------------------------------------------------|
| Name and Signature of Interim Resolution Professional: |  |
|                                                        | <b>Vishram Narayan Panchpor</b>                                                      |
| Date and Place                                         | Mumbai, 20 May, 2021                                                                 |

Vishram Narayan Panchpor  
Insolvency Professional  
(Regn. No. IBBI/IPA-002/IP-N00269/2017-18/10782)  
B-506, 5th Floor, Building No.83, Chembur Sindhoo CHS,  
Tilak Nagar, Chembur, Mumbai 400 089